

[Shri S. N. Das]

that within a year, he will be able to introduce the cheque system in the rural areas also. But I would like to suggest that from the very beginning there should be a programme for the opening of Post Office Savings Banks in such a way that no person will be obliged to travel more than five miles for his transaction.

I think this scheme will be beneficial both to the urban areas as well as to the rural areas. Therefore, it is very necessary to put into effect the suggestion that I have made. Otherwise, if the system is introduced only in Bombay, and the hon. Minister takes a whole year to introduce it in rural areas, I think no purpose will be served by it and the purpose for which this suggestion has been made by the Rural Banking Enquiry Committee would not have been achieved.

I therefore hope that the hon. Minister will take these things into consideration and see that the cheque system is introduced in the rural areas also at a very early date.

With these words, I support the Bill.

Shri A. C. Guha: Secret of giving an assurance, I can say that I have the same feelings of the hon. Members in this regard; and if they have got any confidence in me, they can take it that I shall try to do my best.

Pandit K. C. Sharma (Meerut Distt.—South): You have to warm yourself pp.

Mr. Chairman: The question is:

“That the Bill be passed”.

The motion was adopted.

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SPIRITUOUS PREPARATIONS (IN-
TER-STATE TRADE AND COM-
MERCE) CONTROL BILL

The Minister of Commerce (Shri Karmarkar): I beg to move:

“That the following amendment made by Rajya Sabha in the Bill to make provision for the imposition in the public interest of certain restrictions on inter-State-trade and commerce in spirituous medicinal and other preparations and to provide for matters connected therewith, be taken into consideration:

‘New clause 12-A

That at page 5, after line 16, the following new clause be inserted;

12-A. *Power to exempt:* The Central Government may, be notification in the Official Gazette, and subject to such conditions as it may think fit to impose, exempt any spirituous preparation from all or any of the provisions of this Act on the ground that the spirituous preparation is ordinarily required for medicinal, scientific, industrial or such like purposes.”

Since the amendment is self-explanatory, I would not like to make any speech. But if any points arise in the debate, I shall be happy to answer them.

Mr. Chairman: Motion moved:

“That the following amendment made by Rajya Sabha in the Bill to make provision for the imposition in the public interest of certain restrictions on inter-State trade and commerce in spirituous medicinal and other preparations and to provide for matters connected therewith, be taken into consideration:

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12-A. *Power to exempt:* The Central Government may, by notification in the Official Gazette, and subject to such conditions as it may think fit to impose, exempt any spirituous preparation from all or any of the provisions of this

Act on the ground that the spirituous preparation is ordinarily required for medicinal, scientific, industrial or such like purposes." 5 P.M.

Shri Kamath (Hoshangabad): I will move my two amendments, Nos. 2 and 3.

An Hon. Member: It is already five O'clock.

Shri Kamath: I will also speak on the amendments. I will take at least ten minutes.

Mr. Chairman: He may formally move the amendments and speak on them tomorrow.

Shri Kamath: I beg to move:

(1) That in the proposed new clause 12-A—after "medicinal" insert "toilet".

(2) That in the proposed new clause 12-A—add at the end:

"and such notification shall issue on the very day on which this Act shall come into force, in respect of spirituous preparations already in use".

Mr. Chairman: Amendments moved:

(1) That in the proposed new clause 12-A—after "medicinal" insert "toilet".

(2) That in the proposed new clause 12-A—add at the end:

"and such notification shall issue on the very day on which this Act shall come into force, in respect of spirituous preparations already in use".

Shri G. H. Deshpande (Nasik Central): Is the discussion being continued today?

Mr. Chairman: No, tomorrow. Just now I am asking whether any other amendment is to be moved. But I find that Shri V. B. Gandhi and Shri M. D. Joshi are not in the House.

Shri Karmarkar: So the others are not moved.

Mr. Chairman: No. Only Nos. 2 and 3 are moved by Shri Kamath.

Shri G. H. Deshpande: Before agreeing to this amendment which has been accepted.....

Mr. Chairman: No, no. We do not propose to continue the discussion today.

Shri G. H. Deshpande: Then it is all right. The loudspeakers are not very effective. So I did not listen to you.

Shri V. P. Nayar (Chirayinkil): Your loudspeaker is all right.

ALL INDIA COUNCIL OF SPORTS

Mr. Chairman (Shri Barman): Before proceeding with this half-hour discussion, let me first ascertain how much time the hon. Minister will take.

The Deputy-Minister of Education (Dr. K. L. Shrimall): About ten minutes.

Shri Jaipal Singh (Ranchi West-Reserved-Sch. Tribes): That is too much.

Shri V. P. Nayar (Chirayinkil): It is my privilege today to raise a debate on sports and games for the first time in this House, especially so when you are occupying the Chair, as I find from the short biographical sketch of members published by Parliament that your only recreation is physical exercise. I also want to give this assurance to the hon. the Deputy Minister, Dr. K. L. Shrimall, that in his debate, I shall not indulge in the fast bowling or bodyline bowling and I shall not attack his middle stump out; I will watch the way and soundness of his defence.

I come to the point that this discussion has become necessary on account of certain answers given to some of my questions as well as questions of others. The answers were contradictory, insufficient and very often conflicting. The result is that we are not in a position to judge what is happening in the All India Sports Council.